

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 718/MP/2020

Subject : Petition for recovery of the impact of enhancement of gratuity limit during the year 2017-18 in respect of the eight generating stations of North Eastern Electric Power Corporation Limited, Shillong.

Petitioner : North Eastern Electric Power Corporation Limited

Respondents : Assam Power Distribution Company Limited and 8 Ors.

Date of Hearing : **13.7.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Devapriya Choudhury, NEEPCO
Shri Prabal Mukhopadhaya, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing 'on admission', the representative of the Petitioner submitted that the petition has been filed for recovery of additional expenditure, due to enhancement of the gratuity limit from Rs.10 lakh to Rs. 20 lakh, in respect of the eight generating stations of the Petitioner, pursuant to the Payment of Gratuity (Amendment) Act, 2018 notified by the Central Government on 29.3.2018. He further submitted that the expenditure claimed may be allowed by the Commission in exercise of its power under Regulations 54 and 55 of the 2014 Tariff Regulations.

3. The Commission 'admitted' the petition and directed to issue notice to the Respondents.

4. The Commission also directed the Petitioner to submit the following additional information by 10.8.2021, and serve copy to the Respondents;:

(a) *Clarify the period for which the additional expenditure of Rs. 6725.64 lakh has been claimed and also whether the above said amount claimed is of a recurring nature or a one-time adjustment;*

(b) *Confirmation as to whether the actual O&M expenses as indicated in the generation tariff petitions, include the additional expenditure towards enhanced gratuity limit as claimed in this petition;*



5. The Respondents shall file their replies on or before 17.8.2021, with advance copy to the Petitioner, who shall file its rejoinder if any, by 24.8.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

